

# **Central Administrative Tribunal Principal Bench**

**CP No. 528/2015  
In  
OA No. 1009/2013**

New Delhi this the 15<sup>th</sup> day of October, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)  
Hon'ble Dr. B.K. Sinha, Member (A)**

(By Advocate: Mr. Yogesh Sharma)

## VERSUS

1. Shri S.S. Yadav,  
Commissioner,  
Delhi Jal Board, Varunyalaya Phase-II  
Karol Bagh, New Delhi
2. Sh. Amit Jain,  
Assistant Commissioner (G-I)  
Delhi Jal Board, Varunyalaya Phase-II  
Karol Bagh, New Delhi

(By Advocate: Sh. S.K. Singh)

## **ORDER (Oral)**

**By Mr. A.K. Bhardwaj, Member (J):**

Learned counsel for the respondents produced a copy of the order dated 18.09.2015 passed by Hon'ble Delhi High Court in WP(C) No. 8887/2015 whereby the order alleging disobedience of which the petitioner has filed the present Contempt Petition, has been stayed.

The order passed by the Hon'ble Delhi High Court read thus:-

ðCounsel for the petitioner submits that the Central Administrative Tribunal ,while disposing of an OA filed by the respondents, has given a general direction directing the petitioner to consider promoting Beldars, Chowkidars and Malis as Assistant Pump Driver disregarding the OM dated 10.08.2010 issued by DOPT. The learned counsel submits that in a petition filed by an individual, the Central Administrative Tribunal could not have made general directions,

more so, when the OA in question is subject matter of a Special Leave Petition No.30621/2011, wherein the following interim order has been passed:

öStatus quo existing as on today in respect of the promotional matters that are covered by the impugned judgment shall be maintained till the next date of hearing.ö

Additionally, it is submitted that the respondent is not eligible to be promoted as his name is mentioned at Serial No.134 and there are only 111 vacancies and 93 persons have been selected.

Issue notice to the respondents to show cause as to why Rule nisi be not issued. Notice in the stay application as well. Mr. Aggarwal enters appearance on behalf of respondent no.2 on advance copy and accepts notice. Petitioner will take steps to serve respondents no.1 and 3 and 4 to 7.

List on 17.11.2015.

Meanwhile, operation of the impugned order shall remain stayed.

Dasti.ö

2. In the wake, the CP is disposed of with liberty to revive the same if the occasion arises.

**(Dr. B.K. Sinha)**  
**Member (A)**

**(A.K. Bhardwaj)**  
**Member (J)**

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